

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

O.A.No.908 of 1988.

Vijai Singh ... Applicant.

Vs.

Union of India & others ... Respondents.

Hon'ble Ajay Johri, A.M.
Hon'ble G.S.Sharma, J.M.

(By Hon.A.Johri)

Heard Sri J.S. Bhatt for the applicant. In this application an order dated 31.3.81 by which the petitioner was removed from services has been challenged. A copy of the alleged order has ~~also~~ not be attached to the application because the applicant alleges that he has not been given the copy of the same. It was contended before us that the applicant has been making repeated representations starting from 5.4.81 onwards telling the respondents that no enquiry was done against the applicant, he is not provided any defence counsel and he has also not be given any papers or chances to explain his case so much so the removal order has not been given to him. The learned counsel further contended that at the moment he is only praying for issue a direction to the respondents to give him the necessary copies of papers of the enquiry and the copy of the removal order dated 31.3.81. The application is badly time barred and cannot be admitted at this stage. Repeated representations made by the applicant

do not save limitation. He should have moved the appropriate court of law within time allowed for the same to redress his grievance if the same was not redressed within time by the respondents. The matter ^{3/} ~~arose~~ arose in 1981 i.e. nearly four years before this Tribunal got established. Such matters cannot be entertained by this Tribunal as the limitation for old matters was three years backwards from 1.11.85.

2. In view of the above, this application is not maintainable. We do not feel inclined to give any direction as requested in the second prayer of the applicant.

3. The application is therefore rejected at admission stage.

S. J. Narvekar

MEMBER (J)

अग्रवाल ११/११/८९

MEMBER (A).

Dt. Jan. 11, 1989.

ha.